

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.3737
ANSWERED ON 18TH MARCH, 2021**

TOLL COLLECTION IN KERALA

3737. SHRI KODIKUNNIL SURESH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether it is a fact that toll collection which was started at Kollam highway in Kerala without the permission of State Government and is now being stopped by the Police;

(b) if so, the reaction of the Government in this regard;

(c) whether the Government proposes to phase out collection of tolls from several highways in Kerala where toll collections surpassed the intended target and if so, the details thereof; and

(d) whether the Government proposes to introduce a framework to effectively control the exploitative toll collection in the country and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT & HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) The collection of user fee for the use of a section of National Highway (NH) is strictly as per the applicable National Highway Fee

Rules 1997/2008 and provisions of the respective Concession/Contract Agreement. Accordingly Toll notification for collection of toll fee for Kollam bypass in Kerala was published vide Gazette Notification S.O. 3132(E) dated 15.09.2020, however toll collection could not be started due to public protest. In response to the request of State Government to stop toll collection on Kollam bypass, Central Government informed that Toll is to be levied as per the Financial Participation Agreement dated 17/1/2014 with the State Government of Kerala.

(c) No such proposal is under consideration in Ministry.

(d) Government has mandatorily introduced FasTags in all Toll booths on National Highways for efficient & smooth collection of Toll.
